CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.419/MP/2024

: Petition under Section 79(1)(b) and Section 79(1)(f) of the Subject

Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 18.11.2019 between Ayana Renewable Power One Private Limited and Solar Energy Corporation of India Limited seeking relief on account of Change in Law event, viz., the increase in the rate of basic customs duty on import of solar

inverters, and grant of consequential reliefs therefor.

Petitioner : Ayana Renewable Power One Private Limited (ARPOPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : 30.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, ARPOPL

Shri Md. Aman Sheikh, Advocate, ARPOPL

Ms. Tanya Bajaj, Advocate, APROPL Ms. Mandakini Ghosh, Advocate, SECI Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking the relief on account of occurrence of Change in Law event i.e. recession of Notification No.1/2011-Customs dated 6.11.2021 by way of Notification No.7/2021-Customs dated 1.2.2021, which resulted in increase in the rate of Basic Customs Duty (BCD) on import of solar inverters. Learned counsel further submitted that the Commission, in a catena of orders, has already allowed the Change in Law relief viz. increase in BCD on account of the issuance of Notification dated 1.2.2021, and the Petitioner has pointed out such orders in paragraph 8 of its rejoinder.

- 2. Keeping in view that the end procurer/buying utility, i.e. Respondent No.2, MPPMCL, has neither entered an appearance nor filed any reply in the matter, the Commission deemed it fit to give a final opportunity to Respondent No.2 to file its reply and/or make oral arguments, if any. Accordingly, the Commission permitted Respondent No.2, MPPMCL, to file its reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
- 3. The Petition will be listed for final hearing on 10.6.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)